

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 480/2025  
[Arising out of impugned final judgment and order dated 12-11-2024  
in CRLM No. 67884/2023 passed by the High Court of Judicature at  
Patna]

ABHISHEK SINGH

Petitioner(s)

VERSUS

AJAY KUMAR &amp; ORS.

Respondent(s)

(IA No. 9111/2025 - EXEMPTION FROM FILING O.T. AND IA No. 9110/2025  
- PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :Mr. Navaniti Pd Singh, Sr. Adv.  
Mr. Vaibhav Niti, AOR  
Ms. Madhavi Agrawal, Adv.  
Mr. Madhur Mahajan, Adv.  
Mr. Divyanshu Agrawal, Adv.

For Respondent(s) :Mr. M.C. Dhingra, Sr. Adv.  
Mr. Gaurav Dhingra, AOR  
Mr. Shashank Singh, Adv.  
Mr. R.K. Sinha, Adv.  
Mr. Surendra Gautam, Adv.

Mr. Samir Ali Khan, AOR  
Mr. Pranjal Sharma, Adv.  
Mr. Anil Verma, Adv.  
Mr. Kashif Khan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned senior counsel appearing for the parties.
2. Arguments concluded.
3. Judgment reserved.
4. Learned counsel for the parties may file their written submissions within two days.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)  
COURT MASTER (NSH)